

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 10th November, 2017

G.S.R. 1379(E).—In supersession of the G.S.R. 625(E) dated 28th August, 2014, the functioning of the Ministerial Staff Training Units (MSTUs) is being reorganized with the approval of the Competent Authority. Henceforth, the administrative authority will be exercised by National Academy of Direct Taxes (NADT) as detailed hereunder.

Consequent upon the approval of Cadre Restructuring plan 2014, the functional jurisdiction of MSTUs as listed below in Column (1) shall cover the entire territorial jurisdiction of Principal Chief Commissioner of Income Tax (Pr. CCIT)/ Chief Commissioner of Income Tax (CCIT) as listed in Column (2) below against the corresponding MSTUs. The respective Supervisory Direct Taxes Regional Training Institutes (DTRTIs) are indicated in Column (3). The administrative powers including sanctioning of leave to ITOs and Staffs posted in respective MSTUs, reporting and reviewing the APAR of the ITOs and Staffs of MSTUs shall be exercised by Pr. DGIT, NADT through the respective ADG, DTRTIs with immediate effect.

The Principal Chief Commissioners of Income Tax shall be Cadre Controlling Authorities (CCAs) for the MSTUs in their region responsible for transfer and postings, establishment and infrastructure matters.

1	2	3
MSTU Stations	Pr. CCIT/CCIT Region	Supervisory DTRTI
1. Ahmedabad 2. Baroda 3. Rajkot 4. Surat	1. Pr. CCIT, Gujarat 2. CCIT, Baroda 3. CCIT, Rajkot 4. CCIT, Surat	DTRTI, Ahmedabad
1. Jaipur 2. Jodhpur 3. Udaipur	1. Pr. CCIT, Rajasthan 2. CCIT, Jodhpur 3. CCIT, Udaipur	DTRTI, Ahmedabad
1. Bengaluru 2. Panaji	1. Pr. CCIT, Karnataka & Goa 2. CCIT, Panaji	DTRTI, Bengaluru
1. Hyderabad 2. Vizag	1. Pr. CCIT, Andhra Pradesh & Telangana 2. CCIT, Vizag	DTRTI, Bengaluru
1. Chandigarh 2. Shimla 3. Amritsar	1. Pr. CCIT, North West Region 2. CCIT, Shimla 3. CCIT, Amritsar	DTRTI, Chandigarh

4. Ludhiana 5. Panchkula	4. CCIT, Ludhiana 5. CCIT, Panchkula	
1. Delhi	1. Pr. CCIT, Delhi	DTRTI, Delhi
1. Chennai 2. Coimbatore 3. Madurai 4. Trichy	1. Pr. CCIT, Tamilnadu 2. CCIT, Coimbatore 3. CCIT, Madurai 4. CCIT, Trichy	DTRTI, Chennai
1. Kochi 2. Trivandrum	1. Pr. CCIT, Kerala 2. CCIT, Trivandrum	DTRTI, Chennai
1. Kolkata	1. Pr. CCIT, West Bengal & Sikkim	DTRTI, Kolkata
1. Guwahati 2. Shillong	1. Pr. CCIT, North East Region 2. CCIT, Shillong	DTRTI, Kolkata
1. Puri	1. Pr. CCIT, Odisha	DTRTI, Kolkata
1. Patna 2. Hazaribagh	1. Pr. CCIT, Bihar & Jharkhand 2. CCIT, Ranchi	DTRTI, Patna
1. Kanpur 2. Dehradun 3. Ghaziabad	1. Pr. CCIT, Uttar Pradesh (West) & Uttarakhand 2. CCIT, Dehradun 3. CCIT, Ghaziabad	DTRTI, Lucknow
1. Lucknow 2. Bareilly 3. Allahabad	1. Pr. CCIT, Uttar Pradesh (East) 2. CCIT, Bareilly 3. CCIT, Allahabad	DTRTI, Lucknow
1. Bhopal 2. Indore 3. Raipur	1. Pr. CCIT, Madhya Pradesh & Chhattisgarh 2. CCIT, Indore 3. CCIT, Raipur	DTRTI, Bhopal
1. Nagpur	1. Pr. CCIT, Nagpur	DTRTI, Bhopal
1. Mumbai (3 Units)	1. Pr. CCIT, Mumbai	DTRTI, Mumbai
1. Pune 2. Nashik 3. Thane	1. Pr. CCIT, Pune 2. CCIT, Nashik 3. CCIT, Thane	DTRTI, Mumbai

2. This Notification comes into effect from the date of its publication in Gazette of India.

[F. No. HRD/TCB/MSTU/801/2013-14/Dy. No. 823/2017-Ad.VII]

JATI SINGH MEENA, Under Secy.

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